

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2780
ANSWERED ON 10.07.2019

MONITORING MECHANISM FOR MINES

2780. SHRI ANURAG SHARMA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has any proposal to establish a foolproof monitoring mechanism for inspection of mines in concerned mining areas of the country;
- (b) if so, the details thereof, State-wise specially in Bundelkhand region and if not, the reasons therefor; and
- (c) the details of the plan laid out to set up such mechanism in the near future?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a to c): Indian Bureau of Mines carries out inspections of mines under the provisions of Section 24 of MMDR Act, 1957 for implementation of various provisions of Act and Rules made thereunder viz. Mineral Conservation and Development Rules, 2017 in respect of minerals other than fuel, atomic and minor minerals. State government is fully empowered to carry out inspection of mines and it has power to make rules for preventing illegal mining, transportation and storage of minerals under Section 23C of MDDR Act. A proper monitoring mechanism is in place wherein:

1. Mining Plans of each lease are approved and reviewed after every five years.
2. Mining Plans are road maps in the field of mineral development ensuring scientific and systematic mining, mineral conservation and protection of mine environment.
3. Periodic inspections are undertaken to ensure compliance of statutory provisions and follow up actions are taken.
4. Periodic Returns containing important data on various mining parameters are prescribed & submitted by lessee.
